



2026:AHC:21886

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1317 of 2026

Sankalp Tiwari

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhanshu Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Sudhanshu Pratap Singh, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of writ of certiorari to quash the order dated 19.11.2025 passed by the respondent no. 4, whereby, petitioner has been restrained to perform his duties on the post of Block Mission Manager (Micro), Block Bhagya Nagar, District-Auraiya, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 2, 2026

Ashu

(Vikas Budhwar,J.)